

CENTRAL ELECTRICITY REGULATORY COMMISSION
(Legal Division)

Weekly Hearing Schedule for the month of September 2024 (30.9.2024)

Date, Day & Time	S. No.	Petition No.	Petitioner	Subject in Brief
30.9.2024 Monday At 10.30 A.M. Miscellaneous/Tariff Petitions	1.	349/MP/2024 alongwith I.a.Nos.84 &85/2024	KSKMPCL	Petition under Section 79 (1) (b) and (f) of the Electricity Act, 2003, for adjudication of disputes pertaining to the Scheduled Delivery Date (SDD) and illegal recovery of Liquidated Damages by the Respondent from the Petitioner under the Power Purchase Agreement dated 27.11.2013(Interlocutory application for urgent listing and interim reliefs) <i>(On admission)</i> .
	2.	350/MP/2024	IPCL	Petition under Section 79(1) (c), 79(1)(f), of the Electricity Act, 2003 read with Regulation 41, 42, 44 of the Central Electricity Regulatory Commission ("CERC") (Connectivity and General Network Access to the inter-State Transmission System), Regulations, 2022 & amendments thereof read with clause 65 of the CERC Conduct of Business Regulations, 2023 seeking deferment of effective date of General Network Access (GNA) of 100 MW; alternatively seeking additional 100 MW GNA through the intra-State Transmission System of State Transmission utility connected to the ISTS till the completion of the commissioning of the overhead line by the petitioner <i>(On admission)</i> .
	3.	235/AT/2024	SECIL	Petition under Section 63 of the Electricity Act, 2003 for adoption of tariff for 900 Wind Solar Hybrid Power Projects (Tranche- VII) connected to the Inter-State Transmission System (ISTS) and selected through competitive bidding process as per the guidelines of the Government of India
	4.	308/MP/2023 alongwith I.A.Nos.77,78,95 &96/2023	MPPMCL	Petition under Section 79(1)(f) of the Electricity Act, 2003 for quashing and set-aside the Invoice No. 1624 dated 14.7.2023, Invoice no. 1626 dated 14.7.2023, Invoice no.1741 dated 31.7.2023 and Invoice no.1743 dated 31.7.2023 issued by the Respondent no.1 (DVC) wherein the Respondent is seeking payment of differential annual fixed charges <i>(Interlocutory application for filing documents and interim relief, modification of order and mediations)</i> .
	5.	100/MP/2021 alongwith I.A.No.94/2023	DVC	Petition under Section 142 of the Electricity Act, 2003 read with Regulations 111, 113 and 119 of the Conduct of Business Regulations, 1999 for execution of Order dated 13.01.2020 and directions and initiation of appropriate action against the Respondent for non-compliance of the directions issued under Order dated 13.01.2020 in Petition No. 78/MP/2018 <i>(Interlocutory application for Mediations)</i>
	6.	102/MP/2021 alongwith I.A.No.97/2023	DVC	Petition under Section 142 of the Electricity Act, 2003 read with Regulations 111, 113 and 119 of the Conduct of Business Regulations, 1999 for execution of Order dated 10.01.2020 passed by this Commission and directions and initiation of appropriate action against the Respondent for non-compliance of the directions issued under Order dated 10.1.2020 in Petition No. 236/MP/2017 <i>(Interlocutory application for Mediations)</i> .
	7.	265/MP/2023	DVC	Petition under Section 79(1)(f) of the Electricity Act, 2003 read with article 12.4 of the PPA dated 06.09.2018
	8.	20/MP/2024	DVC	Petition under Section 142 of the Electricity Act, 2003 read with Regulations 111, 113, and 119 of the Conduct of Business Regulations, 1999 for the execution of order dated 01.11.2019 read with order dated 27.01.2022 passed by this Hon'ble Commission and directions and initiation of appropriate action against the Respondent for non-compliance of the directions issued under order dated 1.11.2019 read with order dated 27.01.2022 in Petition No. 298/MP/2018.
	9.	357/MP/2023	KSEBL	Petition under Section 79 (1)(a) and 79(1)(f) of the Electricity Act, 2003 along with CERC (Terms and

			Conditions for Tariff determination from Renewable Energy Sources) Regulation 2020 as amended in the matter of fixation of final tariff for the 92 MW floating solar Photo Voltaic Plant at Rajiv Gandhi Combined Cycle Power Project (RGCCP), Kayamkulam, Kerala.
10.	131/MP/2024	MUML	Petition under Rule 3(7) and Rule 3(8) of the Electricity (Timely Recovery of Costs due to Change in Law) Rules, 2021 read with Article 12 of the Transmission Service Agreement dated 07.12.2018 executed between Mumbai Urja Marg Limited/ Petitioner and its Long-Term Transmission Customers, and Sections 61 and 63 of the Electricity Act, 2003, seeking verification of the calculation of the impact due to change in law events on the cost of implementation of the Petitioner's transmission project, and consequent adjustment in the monthly transmission charges (Part Heard).
11.	256/MP/2023	LVPTL	Petition under Rule 3(7) and Rule 3(8) of the Electricity (Timely Recovery of Costs due to Change in Law) Rules, 2021 read with Article 12 of the Transmission Service Agreement dated 23.04.2019 executed between Lakadia-Vadodara Transmission Project Limited/Petitioner and its Long-Term Transmission Customers and Sections 61 and 63 of the Electricity Act, 2003 seeking verification of the calculation of the impact due to change in law events on the cost of implementation of the Petitioner's transmission project, and consequent adjustment in the monthly transmission charges (Part Heard) .
12.	66/GT/2024	NTPC	Petition for determination of project specific levelized tariff for 92 MW floating solar Photo Voltaic Plants in two phases (first phase 22 MW and second phase 70 MW) at Rajiv Gandhi Combined Cycle Power Project (RGCCP), Kayamkulam, Kerala.
13.	264/GT/2021	KBUNL	Petition for revision of tariff of Muzaffarpur Thermal Power Station Stage-I (220 MW) after the truing up exercise for the period from 1.4.2014 to 31.3.2019
14.	346/GT/2023	DVC	Petition for determination of levelized tariff for 10 MW Solar Photo Voltaic Power Project at Koderma Thermal Power Station, Koderma, Jharkhand.
15.	175/GT/2024	DVC	Petition for determination of levelized tariff for "8 MW Ground Mounted Solar Photo Voltaic Power Project" at DVC Panchet, West Bengal.
16.	119/GT/2023	NTPC	Petition for determination of tariff on installation of various Emission Control Systems at National Capital Thermal Power Station (NCTPS), Dadri Stage-I (840MW) in compliance of Revised Emission Standards.
17.	388/GT/2023	NTPC	Petition for determination of tariff on installation of various Emission Control Systems at Feroze Gandhi Unchahar Thermal Power Station, Stage-IV (500MW) in compliance of Revised Emission Standards.
18.	73/TT/2024	MePTCL	Petition for truing up transmission tariff for 2014-19 and 2019-24 tariff Block for Asset I: 132 kV D/C Umtru-Sarusajai 17.72 Kms, Double Circuit-Single Conductor Asset II: 132 kV D/C Kahelipara- Umtru 11.68 Kms, Double Circuit- Single Conductor Asset III: 132 kV Panchgram-Lumshnong 23.80 Kms, Single Circuit-Single Conductor (Asset IV: 220 kV D/C Misa-Killing, 113.42 Km, Double Circuit- Single Conductor Asset V: LILO of 400 kV D/C Pallatana-Bongaigaon at 400/220 kV Killing Substation, 2.324 Km.
19.	360/TT/2023	PGCIL	Petition for determination of transmission tariff from DOCO to 31-03-2024 for Transmission Asset: Replacement of 1x315 MVA, 400/220kV ICT (ICT-1) at 400/220kV Ludhiana (PG) Substation with 1x500MVA, 400/220kV ICT under Replacement of 1x315 MVA 400/220kV ICT (ICT- 1) at 400/220kV Ludhiana (PG) S/s with 1x500MVA 400/220kV ICT.
20.	1/TT/2022	PGCIL	Petition for determination & truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for 11 Nos of

				assets (OPGW links along with associated communication equipment) under "Establishment of Communication system under Expansion/ up gradation of SCADA/ EMS System at SLDCs of Eastern Region (Re-hearing)
21.	326/TT/2022	PGCIL		Petition for determination of transmission tariff from DOCO to 31-3-2024 for assets covered under "Transmission System for providing connectivity to RE projects at Bikaner (PG), Fatehgarh-II & Bhadla-II in Northern Region (Re-hearing).
22.	3/TT/2023	PGCIL		Petition for determination of transmission tariff from DOCO to 31.3.2024 for Asset-1: 2 no. 400kV 80 MVAR line reactors of 400kV Wardha-Aurangabad D/C line (upgradable to 1200kV S/C) charged as bus reactors at Wardha Substation and Asset-2: Wardha-Aurangabad 400kV D/C (quad) line with provision to upgrade the line to 1200kV at a later date under Transmission System associated with Mundra Ultra Mega Power Project (Re-hearing)
23.	5/TT/2023	PGCIL		Petition for truing up of transmission tariff for 2014-19 tariff block and Determination of Transmission tariff for 2019-24 tariff block for Transmission Asset-1: 02 nos of 220 kV bays at Alipurduar Substation AND Approval under Regulation-86 of CERC (Conduct of Business) Regulations 1999 and CERC (Terms and Conditions of Tariff) Regulations? 2019 for determination of Transmission Tariff from 31.03.2019/DOCO to 31-03-2024 for Transmission Asset-2: ?800kV 3000MW HVDC POLE-III and LILO of Bishwanath Chariali Agra HVDC line(Re-hearing).
24.	45/TT/2023	PGCIL		Petition for determination of transmission tariff from DOCO to 31-3-2024 for Transmission Assets : 400kV D/C (quad) Alipurduar-Jigmeling Transmission line (Indian Portion) and 02 Nos 400kV line bays at Alipurduar Sub-station under "Transmission System Strengthening in Indian System for Transfer of power from Mangdechhu Hydroelectric Project in Bhutan(Re-hearing).
25.	52/TT/2023	PGCIL		Petition for determination of transmission tariff from DOCO to 31-3-2024 for Assets under Northern Region System Strengthening-XL(NRSS-XL)(Re-hearing).
26.	93/TT/2023	PGCIL		Petition for determination of transmission tariff from DOCO to 31-3-2024 for transmission Assets Asset 1: Shifting of 400 kV,125 MVAR Bus Reactor to Patna end in 400 kV Barh-II Line at Patna S/s as switchable line reactor along-with associated bay (DOCO:02.04.2020) and Asset 2: Installation of 1 No 315 MVA, 400/220 kV ICT at Farakka along with associated bays (DOCO:25.04.2022) under Eastern Region Strengthening Scheme-XII" in Eastern Region(Re-hearing).
27.	329/TT/2023	PGCIL		Petition for determination of transmission tariff from COD to 31.3.2024, in respect of asset i.e. two 132 kV GIS line bays at Nirjuli Sub-station for termination of LILO of one circuit of Pare HEP-North Lakhimpur (AEGCL) 132 kV D/C line (Line works under TBCB) under "North Eastern Region Strengthening Scheme-IX" transmission project (Re-hearing).
28.	326/TT/2023	PGCIL		Petition for determination of transmission tariff from COD to 31.3.2024 for assets under Reliable Communication Scheme under Central Sector for Southern Region (Re-hearing).

By order of the Commission

Sd/-
(T.D. Pant)
Joint Chief (Legal)
27.9.2024